

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.462/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R.****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th September 2017, 10.30 A.M**

Name of the Company		Agarwal Fuel Corporation Pvt.Ltd. -Vs- Jay Jagannath Steel & Power Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

S.K.Tiwari

Pehchan

ORDER

Jainalul Islam

14/9/17

Ld. counsel for the petitioner is present. No one from the respondent's side.

Petitioner has filed this petition under Section 9 of Insolvency & Bankruptcy Code, 2016. As per the Hon'ble NCLAT notice is to be given on the corporate debtor. Therefore, Registry is directed to issue notice on the corporate debtor and handover the notice to the operational creditor for serving the same on the corporate debtor. Petitioner is directed to file affidavit of service within 7 days from today.

List the matter on 11/10/2017.

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SP
(Jinan K.R.)
Member (J)

SP
(Vijai Pratap Singh)
Member (J)